

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 104

CP(CAA) No. 14/Chd/Pb/2023  
(2<sup>nd</sup> Motion)

**IN THE MATTER OF:**

Akm Real Estate Developers Pvt. Ltd.

...Transferor Company

And

Digvijay Chemicals Ltd.

...Transferee Company

**Under Section:** 230-232, CA 2013

**Order delivered on 12.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner	:	Mr. Rahul Jogi, Advocate Ms. Deepali Garg, Advocate
For the RD	:	Mr. Vineet Khattri, Company Prosecutor
For Transferor Company No.1	:	Mr. Yogesh Putney, Senior Standing Counsel
For Company No.2 & Transferor Company No.2	:	Mrs. Urvashi Dhugga, Senior Standing Counsel
For the OL	:	Mr. Edward Augustine George, Advocate

**ORDER**

Learned counsel for the parties are directed to file the response, if any within one week with a copy in advance to the counsel opposite and the affidavit that the objective of the scheme is not solely for adjusting carry forward losses by Transferor company No.1. Let the matter be listed on 19.07.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Pooja

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**